

123

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

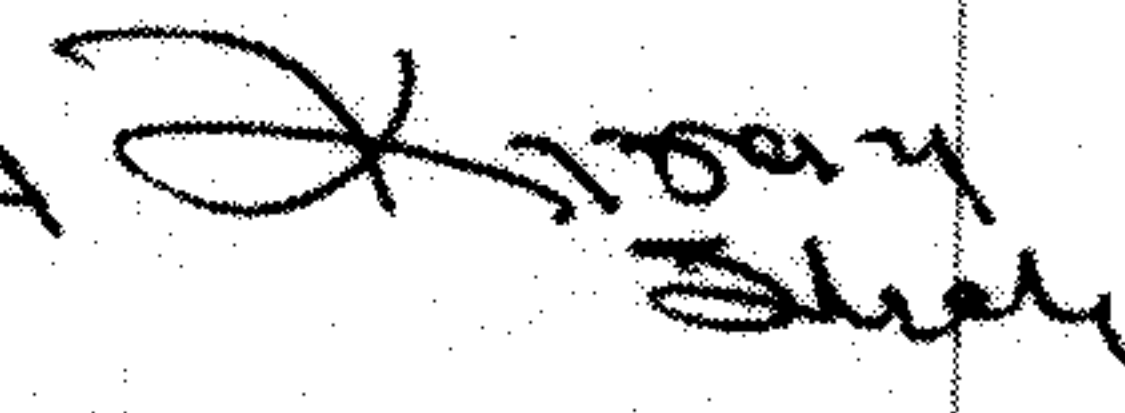
CA(CAA) No. 137/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017**

Name of the Company: DLF Hotel Holdings Ltd.
Lodhi Property Co. Ltd.
Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	KIRAN SHAH C.A.	Applicant		
2.				

ORDER

Learned FCA Mr. Kiran Shah present for Applicants.

Applicants filed chartered accountant certificate in respect of secured and unsecured creditors of transferee company and the resolution of the DLF Ltd.

Applicant not filed the consent affidavits of the remaining shareholders.

Learned FCA appearing for applicants contended that the consent affidavits of the shareholders of the Transferee to the extent of 99.99% has been filed and other shareholders are not traceable.

Heard arguments of Learned FCA for Applicants.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 3rd day of November, 2017.